

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR.JUSTICE T.V.ANILKUMAR

TUESDAY, THE 21ST DAY OF APRIL, 2020 /1ST VAISAKHA, 1942

BAIL APPL.NO. TMP 64 of 2020

CRIME NO 39/2020 OF KODAKARA POLICE STATION,
THRISSUR DISTRICT

PETITIONER/1ST ACCUSED:

JOSE, AGED 52,
S/O JACOB, MALIEAKKAL HOUSE,
POTTA VILLAGE, DESOM,
THRISSUR DISTRICT

BY ADV. SHRI. T N MANOJ

RESPONDENTS/COMPLAINANT/STATE:

1. STATE OF KERALA,
REPRESENTED BY PUBLIC PROSECUTOR,
HIGH COURT OF KERALA, COCHIN - 682 031.
2. THE SUB INSPECTOR OF POLICE,
KODAKARA POLICE STATION,
THRISSUR

BY SR. PUBLIC PROSECUTOR SRI.C N PRABHAKARAN

THIS BAIL APPLICATION HAVING COME UP FOR ADMISSION ON
21.04.2020, THE COURT ON THE SAME DAY PASSED THE FOLLOWING:

Dated this the 21st day of April, 2020

ORDER

The learned counsel for the accused, Sri. Manoj, presses for immediate release of the 1st accused on regular bail, contending that he continues to be in custody since 14/03/2020. The bail plea is opposed by the learned Public Prosecutor on the ground that criminal antecedents have been reported against the 1st accused.

Post this matter for further hearing on 24/04/2020.

Nsd/21/04/2020

**T.V. ANILKUMAR
JUDGE**